

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore - 560 038

Dated : 18-8-87

CONTEMPT OF Application No. 21 /87()
COURT in Application No. 39/87(F)
W.P. No. /

Applicant

Shri M.L. George

v/s

The Controller General of Accounts
New Delhi & 3 Ors

To

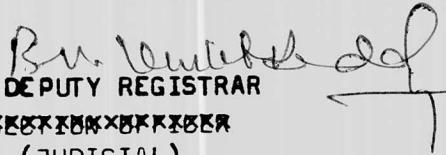
1. Shri M.L. George
Junior Accounts Officer
Office of the Pay & Accounts Officer
Central Excise
1705, Ramdev galli
Belgaum - 590 002
2. Controller of General Accounts
Govt. of India
Loknayak Bhavan
Khan Market
New Delhi
3. The Secretary
Ministry of Finance
North Block
New Delhi

4. The Chief Controller of Accounts
Central Board of Excise & Customs
AGCR Building, I Floor
New Delhi
5. Smt Lilly George
Junior Accounts Officer
Zonal Accounts Office
CBDT (Income Tax)
Cochin - 16 (Kerala State)
6. Shri M. Vasudeva Rao
Central Govt. Stng Counsel
High Court Buildings
Bangalore - 560 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN CONTEMPT

APPLICATION NO. 21/87

Please find enclosed herewith the copy of the Order/~~REMARKS~~
passed by this Tribunal in the above said Application on 10-8-87.


B.V. Venkatesh Rao
DEPUTY REGISTRAR
~~SECRETARIAL OFFICER~~
(JUDICIAL)

Encl : as above.

Balu*

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 10TH DAY OF AUGUST, 1987

Present: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman (J)
and
Hon'ble Shri B.N. Jayasimha, Vice-Chairman (A)

C.C. A.No. 21/87

Shri M.L. George,
Junior Accounts Officer,
Central Excise,
Belgaum.

.... Petitioner

v.

Controller General of Accounts,
Loknayak Bhavan, Khan Market,
New Delhi and others.

.... Contemnors.

(Shri M. Vasudeva Rao, CGASC)

This application having come up for hearing to-day,
Vice-Chairman (J), made the following:

O R D E R

We have heard the petitioner who is in person and
Sri M. Vasudeva Rao, learned Central Government standing
Counsel appearing for the contemnors.

2. In the order made which is stated to have been
disobeyed or not obeyed by the contemnors, we have only
directed the contemnors to consider the case of the
petitioner for transfer from Belgaum to Cochin in the next
vacancy. We have not issued a positive direction to trans-
fer the petitioner from Belgaum to Cochin. On the terms of
the order, if the petitioner has not already been transferred
from Belgaum to Cochin, we cannot say that the contemnors
have committed contempt of this Tribunal. If on a



consideration of all the factors the contemnors or the authorities do not transfer the petitioner from Belgaum to Cochin, then also the same will not amount to any obedience or non-obedience of the order made by this Tribunal to justify us to initiate contempt of Court proceedings against the contemnors.

3. On any view of the matter we find no justification to initiate contempt of Court proceedings against the contemnors. We, therefore, reject this application at the admission stage with no order as to costs. But, this does not prevent the petitioner from challenging any fresh order in a separate application if he is so advised.



Sd _____

Vice-Chairman (J)

18/8/87

- True Copy -

Sd _____

Vice-Chairman (A)

no/Mrv.

R. Venkatesh
DEPUTY REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNAL (18/8/87)
ADDITIONAL BENCH
BANGALORE